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MR. CHAIRMAN: Now, we will go to next item-Report of Committee on Private Members' Bills and Resolutions.

(Interruptions)

SHRI JYOTIRMOY BOSU (Diamond Horbour): Mr. Chairman, I wanted to know.....

AN HON. MEMBER: Under what rule?

SHRI JYOTIRMOY BOSU: Under rule 376. Sir, I wanted to know the fate of the typed piece of paper which was given earlier to draw the attention of the House to the rude behaviour of the Assistant Press Secretary of Prince Charles. What has happened to that? Has it been thrown into the waste-paper basket or is it receiving attention?

MR CHAIRMAN: Well, I am always considerate. Kindly allow me to conduct the business. Please cooperate with me.

14.56 Hrs.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

(TENTH REPORT)

SHRIMATI KRISHNA SAHI (Begusarai): Sir, I beg to present the Tenth Report of the Committee on Private Members' Bills and Resolutions.

14.56 hrs.

STATEMENT RE: CORRECTION OF REPLY TO A SUPPLEMENTARY ON SQ NO. 757 DATE 30-7-80 REGARDING FINANCIAL ASSISTANCE TO MAHARASHTRA FOR POLICE HOUSING.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AF-FAIRS (SHRI YOGENDRA MAK-WANA): During the supplementaries asked in the Lok Sabha in

reply given by me to Starred Question No. 757 regarding Financial Assistance to Maharashtra for Police Housing on 30th July, 1980, Shri R. K. Mhalgi, Member of this House had asked in a supplementary about the discontinuance in 1979-80 of Police Housing Scheme as a central Scheme. I had in reply inadvertantly said that "It was discontinued by the previous Government. But the present Government has decided to revive it." The word "decided" which I had mentioned, represents "proposed".

2. The question of reviving the Police Housing Scheme was under very active consideration at the time when Starred Question No. 757 was replied in the Lok Sabha on 30th July, 1980. It was then expected that a decision in the matter would be taken very soon. However, due to certain unavoidable reasons the revival of Police Housing Scheme could not be decided so far. Hence the delay in making this correction statement.

14.58 hrs.

MATTERS UNDER RULE 377

(i) EFFECTIVE WORKING OF EMPLOYEES
PROVIDENT FUND ORGANISATION

*SHRI C. PALANIAPPAN (Salem): The Employees Provident Fund organisation is not functioning properly and effectively in the interest of the workers. The Provident Fund dues of the labour are not settled immediately after the demise of the worker or after he retires. The provisions of the relevant Act are not all observed.

Under the Employees Provident Fund scheme there are three schemes:
(1) Provident Fund; (2) Provident Fund Insurance Scheme which comes to the rescue of the dependents of the worker who passes away while in service; (3) Family pension scheme to the dependent of a deceased worker.

^{*}The original speech was delivered in Tamil.

Unfortunately all these three schemes are not being implemented properly by the Employees Provident Fund organisation. It has become a normal practice that after three years of retirement a worker gets his provident fund. The dependent family has not yet got the provident fund amounts. When we make enquiries about the inordinate delay, we are told that the dependents of deceased workers do not give adequate information. If all the records are maintained properly by the organisation, then there will be no need to delay the payment.

In order to ensure that the dues of the workers are not inordinately delayed, all the above three schemes should be entrusted to separate sections under the PF organisation. The workers and their families are made to run from their place of work to State capitals for the settlement of dues. They are made to come again and again to settle their dues. Neturally the workers and their dependents course the Government for its ineffectiveness. Throughout the country there are PF Inspectors. It must be enjoined upon these Inspectors that they are to keep uptodate records of the workers who leave their jobs and who die naturally or unnaturally. They should help the dependents of workers in filling the forms properly. It must be ensured that within 15 days of the receipt of such forms duly filled in and signed the payment of PF dues should be paid to the workers or their dependents.

I demand immediate action in this regard from the Ministry of Labour.

15.0**0 hrs**.

(ii) PURCHASE OF JUTE BY JUTE COR-PORATION OF INDIA AND PROBLEMS FACED BY JUTE GROWERS IN BIHAR

श्री डूमर लाल बैडा (ग्ररिया) : सभापति महोदय, बिहार के कई जिलों जिस में पटसन की खेती होती है, पटसन की बिक्री को लेकर वहां बड़ी गम्भीर स्थिति

उत्पन्न हो गई है। पटसन का बाजार दर उत्पादन के खर्च से भी कम हो गया है ग्रीर किसान बहुत बड़ी संख्या में लाचार होकर उसी कम दर में भ्रापनी जूट बेचते हैं। सरकार ने ग्राश्वासन दिया था कि जूट का जो न्युनतम दर तय किया गया है, उस से नीचे जाने पर किसानों से सरकार स्वयं जूट खरीदेगी, परन्तु सरकार इस क्षेत्र में पूर्ण विफलता ही रही । सरकार ने जी०सी०ग्राई० तथा विस्कोमान के द्वारा जो किसानों से जुट खरीदने की व्यवस्था की है, वह पूर्ण रूप से ग्रसफल रही है। यह ग्रधिकतर बिची-लियों के लिये माल खरीदते है स्रौर बड़े-बड़े व्यावसायी भी इस से मिलीभगत कर किसानों की जुट निम्नदर पर खरीदकर जे० सी० म्राई० तथा बिस्कोमान को ऊंचे दर पर बेचते हैं । इस प्रकार जे० सी० ग्राई० तथा विस्कोमान के ग्रधिकारी भी भृष्टाचार में लिप्त है । कुछ ब*़े* भ्रष्टाचार <mark>ग्रारोपों की</mark> की जांच भी हुई है, पर इसका क्या नतीजा निकला, इस सम्बन्ध में कोई जानकारी नहीं प्राप्त हो रही है । किसान के जूट रखने के स्थानाभाव के कारण या वित्त की कमी के कारण बताकर नहीं खरीदी जाती है । इस प्रकार किसानों को भयंकर कठि-नाई का सामना करना पड़ रहा है। स्थिति म्रत्यधिक विषम हो चुकी है । म्रतः सरकार का ध्यान भ्रबिलम्ब ही इस महत्व-पूर्ण विषय की श्रोर जाना चाहिये। इस सम्बन्ध में सरकार जो कार्यवाही कर रही है **भीर भ्रागे भी करने का दिचार खती है** उस सम्बन्ध में सरकार की श्रोर से एक वक्तव्य देने का श्रनुरोध करता हूं श्रौर साथ ही इस सम्बन्ध में मेरा निम्नलिखित सुझाव भी है:---

- जे० सी० ग्राई० के ऋय केन्द्र ग्राम स्तर तक खोले जायें।
- 2. जे० सी० श्राई० को काफी फण्ड दिया जाये ताकि वह किसानों की जूट पूरी ग्रह ११ १२वे।